

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO.311 OF 2022**

**IN THE MATTER OF:**

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT Delhi & Others

...Respondents

N.D.O.H.: 30.05.2025

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**RESPONDENT No.3/DDA**

THROUGH



**DEEKSHA L. KAKAR**  
**COUNSEL FOR DDA**

B-6/58, LGF, SAFDARJUNG ENCLAVE  
NEW DELHI – 110029.

Ph. 9313119255 | [deeksha.kakar@scladi.com](mailto:deeksha.kakar@scladi.com)

Enrol.No.D/1154/2008

Place: New Delhi  
Dated: 23.05.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A.NO.311 OF 2022**

**IN THE MATTER OF:**

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT Delhi & Others

...Respondents

**STATUS REPORT ON BEHALF OF RESPONDENT NO.3,  
DELHI DEVELOPMENT AUTHORITY IN TERMS OF  
THE ORDER DATED 25.03.2025.**

I, SANDEEP, S/o KAMAL SENGH, aged about 38 years, presently posted as SE/DCE-01 DDA, having my office at Mangla Puri office Complex, DDA do hereby solemnly affirm and declare as under:

1. The Deponent is well conversant with the facts and circumstances of the case, as per the records maintained by the Department and as such competent to swear and depose the present affidavit. The present affidavit is being filed in terms of the Order dated 25.03.2025 passed by this Hon'ble Tribunal in the captioned matter.
2. By two separate Affidavits filed on 04.02.2023 and 21.08.2023, the status of the water bodies under the letter petition of the Applicant, namely, Shangushar, Guga, Johdi and Ghuli, was placed on record by the Respondent/ DDA. The submissions in respect thereof have also been duly recorded under the Order dated



01.05.2023 passed by this Hon'ble Tribunal.

3. By the Order dated 23.05.2025 passed by this Hon'ble Tribunal, concerned Respondents were directed to file their responses in respect of five (5) water bodies covered by Khasra Nos. 178/1(1-19), 373(15-18), 142(3-1), 163(4-16) and 17/27 mentioned in revenue record of village Mundka.
4. The answering Respondent/DDA is concerned with the water bodies at 178/1(1-19), 373/1(15-18), 142(3-1) and 163/1(4-16).

**KHASRA NO. 178/1(1-19)**

5. Khasra No. 178/1(1-19) is Gram Sabha Land. Upon urbanization of Villages under Section 507 of DMC Act, 1957, Gram Sabha stands dissolved and all land and assets vested in Gram Sabha are vested in the Central Govt. under Section 150 (3) of Delhi Land Reforms Act, 1954. The said Gram Sabha Land so vested with the Central Govt. was further placed at the disposal of DDA under section 22(i) of DD Act 1957. As per Gazette Notification No. F7(128) DLB/2019 /000580156/ 14600-15 dated 28.01.2019 and Notification No. F7/79/ADLB/2016/CD-000383132/3827-3841 dated 20.11.2019 issued by Government of India, area of 89 & 79 villages, which have been vested in Central Government on urbanization of villages, was placed at the disposal of Delhi Development Authority on as is where is basis,



for the purpose of development and maintenance of the said area. Khasra No.178/1(1-19) was handed over to the Answering Respondent in the year 2020 on 'as is where is' basis by the BDO (West), GNCTD.

6. It is submitted that the land was transferred to the Engineering department of the DDA on 12.07.2021 pursuant to which the Total Station Survey (TSS) was carried out. The TSS drawing has thereafter been verified on 30.01.2025, in coordination with the GNCTD. The TSS Verification in respect of Khasra No. 178(1-19) is annexed hereto as Annexure 1.
7. The Khasra No. 178/1 (1-19) is vacant plane land. The rejuvenation will be done in a Phase wise manner. As per verified drawings, the coordinates have been demarcated/detailed at site, and the demarcated area of verified drawings of ponds have encroachment i.e. roads, Building, nearby Houses, etc.
8. Under phase-I, confining the water body land by placing Boundary wall is proposed. For the said purpose, a tender had been floated, timelines of which is as below:

The Phase-I tender floated on	24.02.2025
Last date of Submission of Tender	05.03.2025
Date of opening Technical Bid	10.03.2025
Date of opening of financial bid	03.04.2025



Tender acceptance letter issued to agency date	25.04.2025
Date of issue of PG Letter	03.05.2025
PG verification Letter	13.05.2025
Award Letter to be Agency	To be awarded (to be done within 7 days)

Copies of the relevant documents pertaining to the issuance of the tender are annexed hereto as **Annexure 2(colly)**.

9. It is submitted that for the next phase of rejuvenation/restoration of the water body, Indian Institutes of Technology, Delhi(IIT, Delhi)has been engaged to consult by this office. IIT, Delhi will provide the detailed plan of rejuvenation of these pond which include key components such as Ecological assessment, Water quality management, Infrastructure upgradation, Sewage Treatment Plant, etc.
10. The answering Respondent/DDA is in direct contact with the consultancy to get proposal at the earliest. Consultancy fee to IIT Delhi was paid on 03/03/2025, Thereafter a Joint Memorandum of Understanding was executed on 05/04/2025. After visit and physical inspections, further details were sought by IIT, Delhi on 09.05.2025, which have been submitted by the DDA on 19.05.2025. Copies of the relevant documents



pertaining to the consultancy of IIT, Delhi are annexed hereto as Annexure 3(colly).

**KHASRA NO. 163/1(4-16)**

11. Khasra No.163/1(4-16) is also Gram Sabha land and was handed over to the Answering Respondent in the year 2020 on 'as is where is' basis by the BDO (West), GNCTD.It is submitted that the land was transferred to the Engineering department of the DDA on 12.07.2021
12. The pond (johar) is already developed and temple on site also existed on site at the time of handover. Photographs of the water body are annexed hereto as Annexure 4.

**KHASRA NO. 142(3-1)**

13. Khasra No.142(3-1) is also Gram Sabha land and was handed over to the Answering Respondent in the year 2020 on 'as is where is' basis by the BDO (West), GNCTD.It is submitted that the land was transferred to the Engineering department of the DDA on 20.10.2021.The TSS drawing was verified on 18.01.2025, in coordination with the GNCTD.
14. The rejuvenation of Khasra No. 142 (3-1)has been planned in a Phase wise manner. Under phase-I, desilting of the water body and confining the water body by placing Boundary wall is proposed. For the said purpose, a tender had been floated, timelines of which is as below:

The Phase-I tender	30.11.2024
--------------------	------------



floated on	
Last date of Submission of Tender	09.12.2024
Date of opening Technical Bid	10.12.2024
Date of opening of financial bid	07.01.2025
Tender acceptance letter issued to agency date	12.02.2025
Date of issue of PG Letter	12.02.2025
PG verification Letter	18.02.2025
Award Letter to be Agency	22.03.2025

Copies of the award letter are annexed hereto as **Annexure 5**.

15. The work was to commence on site on 21.04.2025. After some excavation of site, some persons raised objections to the carrying out of further works and also the demarcation carried out on site. The water body is surrounded by land/properties of private persons. The movement of equipment, machinery and vehicles is also being obstructed by the said persons, who are claiming that the surrounding areas and property built thereon is private land. A representation dated 29.04.2025 on behalf of the interested persons was also received by the DDA. Photographs taken at the time of the excavation are annexed here to as **Annexure 6**. A copy of the



representation dated 29.04.2025 received by the DDA is annexed hereto as Annexure 7.

16. By the letter dated 05.05.2025, DDA has also sought assistance of the concerned SHO at Mundka, for carrying out the works. However, despite continued efforts, the work on the site has not been commenced till date. A copy of the said letter dated 05.05.2025, received by the SHO, P.S. Mundka on 06.0.2025 is annexed hereto as Annexure 8.

**KHASRA NO. 373/1(15-18)**

17. Khasra No.373/1(15-18) is also Gram Sabha land and was handed over to the Answering Respondent in the year 2020 on 'as is where is' basis by the BDO (West), GNCTD. It is submitted that the land was transferred to the Engineering department of the DDA on 12.07.2021 pursuant to which the Total Station Survey (TSS) was carried out. The TSS drawing has thereafter been verified on 30.01.2025, in coordination with the GNCTD.
18. The rejuvenation of Khasra No. 373/1 (TakiyaTalab) will be done in a Phase wise manner. As per verified drawings, the coordinates have been demarcated/detailed at site, and the demarcated area of verified drawings of ponds have encroachment i.e. periphery roads, Temple, Litigation land, Building, nearby Houses, etc. The periphery line in the verified drawing passes through the centre of the main pond.

Under phase-I , includes desilting of the water body and



confining the water body by placing Boundary wall is proposed. For the said purpose, a tender had been floated, timelines of which is as below:

The Phase-I tender floated on	24.02.2025
Last date of Submission of Tender	05.03.2025
Date of opening Technical Bid	10.03.2025
Date of opening of financial bid	03.04.2025
Tender acceptance letter issued to agency date	25.04.2025
Date of issue of PG Letter	03.05.2025
PG verification Letter	13.05.2025
Award Letter to be Agency	To be awarded <i>(to be done within 7 days)</i>

Copies of the relevant documents pertaining to the issuance of the tender are annexed hereto as **Annexure 9 (colly)**.

20. It is submitted that for the next phase of rejuvenation/restoration of the water body at Khasra No. 373/1, IIT, Delhi has been engaged as a consultant, details of which are mentioned hereinabove and are not being repeated for the sake of brevity.



21. That the Deponent states and submits that it is scrupulously attempting to follow all the directions passed by this Hon'ble Tribunal in the present application and is taking necessary action for rejuvenation of the water bodies falling under its purview.

22. The above information, documents and present Affidavit are submitted accordingly.

*[Handwritten Signature]*  
DEPONENT

**VERIFICATION:**

Verified at New Delhi on this 22 MAY 2025 day of May, 2025 that the contents of the above Affidavit are true and correct to my knowledge based on the records of the Delhi Development Authority. No part of it is false and nothing material has been concealed therefrom.

22 MAY 2025

*[Handwritten Signature]*  
DEPONENT

*[Handwritten Signature]*  
I identify the deponent who has signed in my presence



VERIFIED THAT THE DEPONENT  
Name: Sandeep  
S/o. Smt/Km: Kamla S/O  
S/o. W/o. D/o: Kamla S/O  
R/o: S.E., DDA, Wazirpur, Delhi  
Identified by Shri/Smt: Deeksha L. Kulkarni  
has solemnly affirmed, before me, that the contents of the affidavit which have been read & explained to him are true and correct to his knowledge.  
22 MAY 2025 89

*[Handwritten Signature]*  
Oath Commissioner  
New Delhi



E-Tender Notice

NIT No. 10/EE/DPD-1/DDA/2024-25

Percentage rate tenders are invited through e-tendering mode for following work by the Executive Engineer /DPD-I/ DDA, Central Nursery, Sec-5, Dwarka upto 3.00 P.M. on date mentioned below on behalf of DDA from the approved and eligible contractors of DDA in the appropriate class with the condition mentioned below which shall be opened on the date mentioned as under at office of Executive Engineer, DPD-I /DDA.

NIT No.	10/EE/DPD-1/DDA/2024-25
Name of Work	Conservation of water bodies.
Sub-Head	Rejuvenation (1st Stage) of water bodies having Khasra No. 373/1, 163/1, 178/1, 190/1 in Mundka Village.
Estimated Cost Put to Bid	Rs 1,50,86,982.00
Earnest Money	Rs 3,01,740.00
Period of Completion	90 days
Last Date and Time of Submission of Tender	05/03/2025, up to 3.00 pm
Time and Date of Opening of Bid Eligibility Criteria	At 3.30 pm on 06/03/2025
Time and Date of Opening of Bid Financial Bid	After eligibility bid to be approved by NIT approving authority.

**Eligibility:-**

- 1) The tenders shall be issued to DDA enlisted contractors as per their enlistment.
- 2) The intending tenderer should ensure before tendering in DDA that the requisite fee has been already deposited with CRB, DDA.
- 3) For terms and conditions, eligibility criteria, the manner in which Earnest Money etc. are to be deposited through RTGS mode and other information/instructions, please visit DDA's website [www.dda.org.in](http://www.dda.org.in) or <https://eprocure.gov.in/eprocure/app>. For any assistance on e-tendering please contact concerned EE or M/s N.I.C. on email [cppp-nic@nic.in](mailto:cppp-nic@nic.in) or 24 x 7 helpline 0120-4001002, 01204001005 or email ID [support-eproc@nic.in](mailto:support-eproc@nic.in).

**IMPORTANT TERMS & CONDITIONS FOR TENDERERS**

Tenderers are required to go through the same before participating in the tender.

1. The unique transaction reference of RTGS against EMD, shall be placed online at specified location for Tender for Electronic Time and Attendance Recording System. First cover containing "Technical Bid" as well as "Reference of EMD".
2. The Tenderer technically qualified will be at liberty to be present either in person or through an authorized representative at the time of opening of the Price Bids with the Bid Acknowledgement Receipt or they can view the bid opening event online at their remote end.

▼  
 Tenderer should furnish Rs 3,01,740.00 as Earnest Money Deposit. The amount will be refunded by DDA, after submitting performance guarantee, in case tender is accepted. However no interest shall be payable on the earnest money.  
 The bidder will use one UTR for one work only. In case it is found that he has used one UTR number for different tenders, all the tenders submitted by him will be rejected and he will be debarred from further tendering in DDA in future.

### Technical Bid

The tenders are required to furnish following documents in technical bid.

1. Scanned copy of reference of RTGS/ NEFT/ IMPS for EMD.
2. Scanned copy of valid enlistment order of the contractor.
3. Scanned copy of the Tender Acceptance Letter (to be given on the Company's Letter Head).
4. Scanned copy of PAN No.
5. Scanned copy of GST Registration
6. Scanned copy of ESI, EPF Registration
7. Scanned copy of Proof of requisite e-tendering fee deposited with Contractors Registration Board of DDA.
8. Cancelled banker's cheque.

Any tender found lacking with respect to the necessary information and /or documents and/or Earnest Money with the Technical bid will not be considered.

9c  
  
 अधिशासी अभियंता/ द्वा.प.खं-1,  
 Executive Engineer / DPD-1

Dated: 24/02/2025

No. F.54 (769)DPD-1/DDA/A/2024-25/ 74

Copy to:

1. CE (Dwarka), DDA.
2. S.E./DCC-1, DDA.
3. Director (System)/DDA, for placing E- Tender Notice at DDA's website.
4. All Executive Engineer's, DDA.
5. Sr. A.O. CAU (Dwarka), DDA.
6. F.O. to C.E. (Dwarka), DDA.
7. All AEs, AE (P), AAO & HC/DPD-1, DDA.
8. N I C, (Room No.141-A, DDA Office Complex Manglapuri, Dwarka, New Delhi).
9. Notice Board, DPD-1/DDA.

9c  
  
 अधिशासी अभियंता/ द्वा.प.खं-1,  
 Executive Engineer / DPD-1

Dated: 24/02/2025

**Government eProcurement System**  
**eProcurement System Government of India**  
**Bid Opening Summary**

Date : 10-Mar-2025 12:37 PM

Print

<b>Organisation Chain :</b>	Delhi Development Authority  CE-Dwarka Zone-DDA  EE-SWD-9-Central Nursery-Dwarka-DDA
<b>Tender ID :</b>	2025_DDA_850737_1
<b>Tender Ref No :</b>	10/EE/DPD-1/DDA/2024-25
<b>Tender Title :</b>	Conservation of water bodies.
<b>Packet Name :</b>	Fee/PreQual/Technical

**Decrypted Bid Openers List**

S.No	Name	Decrypted Date
1	SHIVAM AGARWAL	10-Mar-2025 12:34 PM
2	SUDHANSHU SHAKYA	10-Mar-2025 12:32 PM

**Bid List**

S.No	Bid No	Bidder	Opened By	Opened Date	Status
1	3180610	MOHTRAM ALI JAUHAR	SHIVAM AGARWAL	10-Mar-2025 12:36 PM	Admitted
2	3181336	solanki builders	SHIVAM AGARWAL	10-Mar-2025 12:36 PM	Admitted
3	3182423	BISHWA MOHAN JHA	SHIVAM AGARWAL	10-Mar-2025 12:37 PM	Admitted

**Bid Opening Summary**

Bid Opener	Type	Summary	Updated On
SHIVAM AGARWAL	Technical	TECHNICAL BID OPENED SUCCESSFULLY AND DOWNLOADED THE DOCUMENTS OF ALL PARTICIPATED BIDDERS	10-Mar-2025 12:37 PM

706

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दिल्ली विकास प्राधिकरण,  
DELHI DEVELOPMENT AUTHORITY  
द्वारका परियोजना खंड-1  
DWARKA PROJECT DIVISION-1  
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली  
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI  
Email - eedpd1@dda.org.in

F54 (769)DPD-1/DDA/A/2024-25/144

Dated: 03/04/2025

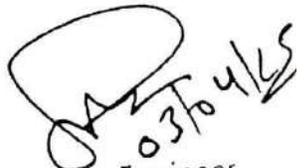
Sub:- Opening of Financial Bid  
The status of the tender is following  
NIT No 10/EE/DPD-1/DDA/2024-25

**Name of Work** Conservation of water bodies.  
**Sub Head:** Rejuvenation (1<sup>st</sup> Stage) of water bodies having Khasra No.  
373/1, 163/1, 178/1, 190/1 in Mundka Village.

Technical Bid opned on 10/03/2025

Accepted Bidder	Rejected bidder	Total Bidder	Name of Qualified agencies
03	0	03	1. Mohitram Ali Jauhar 2. Solanki Builders 3. Bishwa Mohah Jha

The Financial Bid of above NIT shall be opened on 03.04.2025

  
03/04/25  
Executive Engineer  
DPD-1/DDA

दिल्ली विकास प्राधिकरण  
707  
DELHI DEVELOPMENT AUTHORITY  
अधीक्षण अभियंता/द्वारका सिविल परिमंडल 1  
SUPTDG. ENGINEER/DWARAKA CIVIL CIRCLE-1  
MANGLAPURI, NEW DELHI - 110045

15

No: F.15(32)/AEC(P)/EE(P)/24-25/0CC-I/36 Dt: 25/4/25

To

✓  
The Executive Engineer,  
DPD-1, DDA,  
Central Nursery, Sector-5,  
New Delhi-75.

N.O.W:- Conservation of water bodies.  
SH:- Rejuvenation (1<sup>st</sup> stage) of water bodies having Khasra No. 373/1, 163/1,  
178/1, 190/1 in Mundka Village.

Ref :- EE/DPD-1 tender file F.54(769)/DPD-1/DDA/A/2024-25/74

The percentage rate tender of M/s MOHTRAM ALI JAHUAR invited for the above mentioned work, is hereby accepted at the quoted rates, terms and conditions given below:-

1. (a) Estimated Cost: Rs. 1,50,86,982/- (Rs. One Crore Fifty Lakhs Eighty Six Thousand Nine Hundred Eighty Two Only)
- (b) Quoted Amount: Rs. 76,18,925.91/- (Seventy Six Lakhs Eighteen Thousand Nine Hundred Twenty Five and Ninety One Paisa Only)
- (c) Accepted Amount: Rs. 76,18,925.91/- (Seventy Six Lakhs Eighteen Thousand Nine Hundred Twenty Five and Ninety One Paisa Only)
- (d) D.S.R. applicable: 2023
- (e) Time allowed: 90 Days

2. The tender documents should be compared with the original NIT & corrections, if any, may be made before drawn the agreement. The responsibility for the correctness of the tender documents in all respects shall rest with the Executive Engineer and all corrections if any, in the tender documents shall be attested under both the parties i.e. the EE and the contractor.

3. The signatures of the contractor should be obtained being online tendering system and properly witnessed.

P.T.O.

4. Before the Award letter is issued to the agency provisions contained in clause 1 and sub clauses there under, regarding Performance Guarantee, be complied with.
5. It should be ensured that acceptance of the tender is immediately conveyed to the contractor after completion of the required formalities before expiry of the validity period.
6. EE is directed to ensure that all the conditions/additional conditions incorporated in the NIT should be strictly adhered to by the agency.
7. EE is also directed to ensure the adequate budget provision exist before getting the work started.
8. An attested copy of the agreement should be sent to this office and also issued to the agency immediately after its execution.
9. CRB reports have not been received in this office so far. EE to ensure to get/ receipt of satisfactory reports to his satisfaction before award of work.
10. Any discrepancy found in this letter be immediately conveyed to the undersigned.
11. It may be ensured that the copy of award letter to be issued to the agency is also uploaded on DDA's website.
12. EE/DPD-1 shall ensure that all safety measures are taken during execution of work as per conditions of NIT/Agreement.
13. After issue of award letter to the agency, all pages of agreement serially numbered, blank pages crossed and attested.
14. EE shall ensure the quality of work should be maintained as per specifications strictly.
15. If any deviation or extra item cropped up during execution, same shall strictly followed by CL-12.2.

Encl: - (1) Original Tenders File (01 no.).  
(2) NIT in original  
(3) All relevant & supporting documents etc.

  
SUPERINTENDING ENGINEER  
DCC-1,DDA

**Copy to:**

1. CE/Dwarka/DDA, for kind information.
2. Dy. CAO (CAU), DWK/DDA for information.
3. Guard File.

  
SUPERINTENDING ENGINEER  
DCC-1,DDA

दिल्लीविकासप्राधिकरण,  
Delhi Development Authority  
द्वारका परियोजना खंड-1  
Dwarka Project Division-1  
केंद्रीयनर्सरी, सेक्टर -5, द्वारका, नईदिल्ली,  
Central Nursery, Sector-5, Dwarka, New Delhi

F. 54(769)DPD-1/DDA/A/2024-25/ 211

Dated 03/05/2024

To

Sh. Mohtram Ali Jauhar  
D-15/1 Okhla Vihar, Jamia Nagar,  
New Delhi- 110025.

Name of work : Conservation of water bodies.

SH : Rejuvenation (1st Stage) of water bodies having Khasra No. 373/1,  
163/1, 178/1, 190/1 in Mundka Village  
Ref. : NIT 10/EE/DPD-1/DDA/2024-25.

Dear Sir,

Your percentage rate tender dated 03/04/2025 for the above mentioned work has been accepted by the competent authority on behalf of DDA at your quoted rates with the tender value of Rs.76,18,925.91p. Say Rs. 76,18,926/- (Rs. Seventy Six Lacs Eighteen Thousand Nine Hundred & Twenty Six only).

You are requested to submit the performance guarantee to the tune of 5% of tendered amount i.e. Rs.3,80,946/- (Rs. Three lacs Eighty Thousand Nine Hundred and Forty Six Only) within 07 days from the date of issue of this letter in the form of FDR or Guarantee Bond of any schedule bank or the State Bank of India in favour of Sr. Accounts Officer, CAU/Dwarka, DDA valid up to 6 months beyond the stipulated date of completion, alongwith the applicable labour licenses and programme chart, as per terms & conditions of the tender documents.

In case the performance guarantee is not submitted within above mentioned period plus extension if any as per NIT, then your tender shall be rejected and entire amount of EMD shall be forfeited.

Yours faithfully,

अधिशायीअभियंता / द्वा .प. खं-1  
Executive Engineer / DPD-1  
दि. वि. प्रा. / द्वारका, नईदिल्ली  
D. D. A. / Dwarka, New Delhi

Copy to:

1. Sr. A.O. CAU(Dwk)/DDA.
2. Agreement.

अधिशायीअभियंता / द्वा .प. खं-1  
Executive Engineer / DPD-1

दिल्ली विकास प्राधिकरण,  
DELHI DEVELOPMENT AUTHORITY  
द्वारका परियोजना खंड-1  
DWARKA PROJECT DIVISION-1  
केंद्रीयनर्सरी, सेक्टर -5, द्वारका, नईदिल्ली  
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI  
Email – [ccdpl1@dda.org.in](mailto:ccdpl1@dda.org.in)

F.54(769)DPD-1/DDA/A/2024-25/214

Dated 13/05/2025

To,

The Manager,  
Punjab National Bank,  
Sarita Vihar,  
New Delhi-110044.

Sub: Confirmation of FDR No-397600DP00047932 dated 06/05/2025  
for Rs. 3,81,000/- (Rs.Three Lac Eighty One Thousand Only)  
(A/c Mohtram Ali Jauhar).

Dear Sir,

The above referred FDR has been issued by your Bank on behalf of Solanki Builder towards performance guarantee in favour of Sr. A.O. CAU DDA Dwarka.

You are requested to confirm the genuineness of the said FDR at your end, copy enclosed. You are also requested to ensure to encash the same as and when required by DDA.

Encl: As above.

Executive Engineer  
DPD-I, DDA

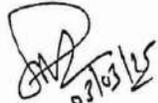
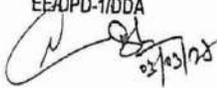
01/05/25  
08/05/25

## ANNEXURE -3(colly)

PERFORMA FOR TRANSFER OF PAYMENT ELECTRONICALLY

Sl. No.	Name of beneficiary	Bank Name	Branch	IFSC Code	A/C No.	Net Payable Amount
1	IRD ACCOUNT IITD (IIT Delhi)	State Bank of India	IIT (New Delhi) Hauz Khas, New Delhi-16	SBIN0001077	10773572600	Rs. 7,85,320 /-
Total=						Rs. 7,85,320 /-
(Rs. Seven Lac Eighty Five Thousand Three Hundred and Twenty Only)						

Sr. AO (CAU) DWK/DDA

  
 03/03/25  
 EE/DPD-1/DDA  
  
 03/03/25

NAME OF PAYEE: IRD ACCOUNT LTD  
CHARGABLE TO: CONSERVATION OF WATER BODIES

कॉन्ट्रोल नॉम्बर-28  
C.P.W.D.-28

दिल्ली विकास प्राधिकरण  
DELHI DEVELOPMENT AUTHORITY

फार्म-28  
Form-28

दस्ती रसोद

HAND RECEIPT

(पैग 10.2.10, 10.2.13 तथा 10.2.30 में निर्दिष्ट)  
(Referred to in Paragraphs 10.2.10, 10.2.13 and 10.2.30)

वह उन सभी विविध तथा पेशियाँ अदायगियों के लिए साधारण वाउचर के रूप में प्रयोग  
आई जानी चाहिए, जिनके लिए विशेष फार्म 24, 25 और 27 कोई भी उपयुक्त नहीं है।  
To be used as a simple form of voucher for all miscellaneous payments and  
advance for which none of the special forms 24, 25 and 27 are suitable.

खण्ड (F) Seven lac eighty five thousand and three  
Division PPD Another & twenty only Pay to IIT Delhi by  
रॉकड वहाँ खास सि.के.ए. (IRD Account) 117 Delhi by  
Cash Book Voucher No. 798860 785320.00

चेक द्वारा\*  
का..... रु..... अदा की गई है।  
नकद\*  
अतिरिक्त अतिरिक्त  
Executive Engineer  
Dated 12/2/25  
Cheque: 798860  
Rupees 785320.00  
O.P.D. / D.D.A. Cash\*  
उपमण्डल प्रभारी अधिकारी से.....  
रुपे प्राप्त हुए: 1) मैंने अदायगी कर दी? paid by me?

Received from the Sub-Divisional Officer in charge of.....  
INMBNO. 20964/10-96  
the sum of Rupees ( ) only. ON ACCOUNT OF PAYMENT

TO CONSULTANT IIT DELHI  
निर्माण कार्य का नाम -- या जिस प्रयोजन के लिए अदायगी की गई है।  
Name of work -- or purpose for which payment is made.  
SUB HEAD: Regarding appointment of consultancy for the  
\*\*गयाह rejuvenation of water bodies having Khimda in vernacular (राशि रुपये 77311)  
\*\*Witness 190/1 in Mundka Village, NGT Court case matter 178/1

ता.गं.ख.  
Dated the  
Signature of payee  
रसीद टिकट  
Stamp  
JE/S.../PPD  
A.E.II/D.P.D.

\*अदायगी प्राधिकृत करने वाले अधिकारी को यथास्थिति अदायगी आदेश पर चेक नकद शब्द को काटकर आदेश करके तारीख डालनी चाहिए।  
 \*The officer authorising payment should initial and date the pay order after according to the word 'cheque' or 'cash' as the case may be.

\*वास्तव में अदायगी करने वाले व्यक्ति को अदायगी प्रमाण-पत्र (2) पर तारीख सह आदेश करने चाहिए।  
 \*The person actually making the payment should initial and date payer certificate (2).

\*हमें निर्माण कार्यों के बचत में त्रिनक लेख उपशीर्षों के अनुसार रखे जाते हैं, प्रत्येक उपशीर्ष को प्रभार्य राशि संचितरण अधिकारी द्वारा उल्लिखित की जानी चाहिए।  
 \*In the case of works the accounts of which are kept by sub-heads the amount chargeable to each sub-head should be specified by the disbursing Officer

\*जब प्राप्तकर्ता को पारती किसी चिन्ह, मोहर या अंगूठे के निशान द्वारा प्राप्त हो, तब अदायगी किसी जाने-पहचान व्यक्ति द्वारा साक्ष्यकित होनी चाहिए।  
 \*\*Payment should be attested by some known person when the payee's acknowledgement is given by a mark, seal or thumb impression.

Rs. 677800/- ✓ (A)	798860 ~
Ad GST (9) 60930/- ✓	20000 ~
Ad GST (9) 60930/- ✓	CST 6770 ~
	on (A) 6770 ~
Total 798860/- ✓	6770 ~
	785320 ~

Certified that:

- 1) The work is of appointment of consultancy and necessary approvals from competent authority have already been granted as per delegation of powers.
- 2) The payment of Consultancy fees needs to be paid to IIT Delhi before the commencement of Project as per directive from IIT Delhi.

  
JE/

13/12/2015



**Prof. Sovik Das**  
Assistant Professor

# INDIAN INSTITUTE OF TECHNOLOGY DELHI

**Environmental Engineering**  
**Department of Civil Engineering**  
Hauz Khas, New Delhi-110016, India  
Tel.: +91-11-2654 8732  
E-mail : dassovik@iitd.ac.in; dassovik@gmail.com

## Sustainable Management and Rejuvenation of Water Bodies in Mundka village, Delhi

Project lead: Prof. Sovik Das,  
Department of Civil Engineering, IIT Delhi

**Project duration:** 6 months

**Budget:** Rs. 6.77 lakhs + 18% GST (For 3 ponds)

**Scope of the study:** The proposed project will focus on the sustainable management and rejuvenation of water bodies to address critical challenges such as pollution, eutrophication, biodiversity loss, and declining water quality. This project aims to deliver a holistic approach to the assessment, rehabilitation, and maintenance of water bodies, incorporating state-of-the-art scientific methods and community-driven solutions.

Key components of the scope include:

1. **Drawing of the pond:** A detailed pond layout, including dimensions, depth profiles, and water inlet/outlet points will be suggested.
2. **Design of constructed wetland (CW) based sewage treatment plant (STP):** The design of CW including its technical details and specifications will be suggested based on the data provided by competent authority pertaining to sewage generated in the surrounding area.
3. **Landscape & beautification:** The aesthetic appeal of the site through well-planned landscaping, including planting native trees, pathways, seating areas, and decorative lighting, fountain, lights will be suggested to create an inviting and functional outdoor space for recreational purpose.

**Deliverables of the study:**

1. **Restoration of the pond:** The detailed technical design of the pond will ensure efficient functioning of the pond. Along with that, the landscape around the pond will blend utility with visual charm, promoting sustainability and community engagement.
2. **Sewage management:** The establishment of the CW and its timely maintenance will ensure the management of the sewage generated in the households surrounding the pond and thus avoid the direct discharge of untreated sewage in the pond this approach will protect the pond's water quality, restore its ecological balance, and safeguard the health of the surrounding community.
3. **Final report:** The design will focus on one pond, providing comprehensive technical details of the pond, mentioning the technical details of the pond and the STP. This detailed model can serve as a reference for replicating the rejuvenation process for the other two ponds.

**Note:** Please note that IIT Delhi, being an educational institute, is exempt from TDS deductions for payments under specific sections mentioned in the TDS exemption certificate issued by the Income Tax Department, that is attached. Hence, please don't deduct the TDS i.e. 10% of the consultancy fees while depositing the consultancy fee. Also, the full agreed consultancy fee needs to be paid to IIT Delhi before the commencement of the project as site visit and meeting with DDA has already been done.

*Sovik Das*

**Dr. SOVIK DAS**  
Assistant Professor  
Department of Civil Engineering  
Indian Institute of Technology Delhi  
Hauz Khas, New Delhi-110016, India



Indian Institute of Technology Delh.  
 Industrial Research & Development Unit  
 Hauz Khas, New Delhi – 110 016, INDIA  
 Tel. 91-11-26591799, 26597156 Fax : 91-11-26584715  
 Email : arird@admin.iitd.ac.in

## STANDARD TERMS AND CONDITIONS OF CONTRACT FOR CONSULTANCY

Title of the Consultancy Job :

Sustainable management and rejuvenation of water bodies in Mundka village, Delhi

Name & Address of the Client :

Delhi Development Authority

Name and Dept./Centre of the Consultant Incharge :

Dr Sovik Das

The Institute through the CI/Co-CI will plan the Project in consultation with the Client. These terms and conditions govern projects for the development of products, processes, field studies, model studies, calculations, economic and technical consulting and other forms of project of specific interest to the client. The conditions are binding unless otherwise agreed upon in a separate signed document.

- 1 DECLARATION** : All work undertaken by the Consultant Incharge (CI)/Co-Consultant Incharge (Co-CI) at IIT Delhi as part of the project will be in good faith and based on material/data/other relevant information given by the client requesting for the work.
- 2 RESPONSIBILITY/LIABILITY** : The Institute through CI/Co-CI undertakes to carry out the project as conscientiously as conditions allow, but accepts no economic responsibility whatsoever, should the work not lead to expected results. IIT Delhi shall not be held liable for any loss, damage, delay or failure of performance, resulting directly or indirectly from any cause, which is beyond its reasonable control (Force Majeure). The liability of IIT Delhi shall be limited to the funds received for the project.
- 3 DISCRETION** : The Institute through CI/Co-CI undertakes to handle with discretion reports, results, the identity of the Client and all material specifically treated/marked confidential which the client places at the disposal of the CI/Co-CI in connection with the project at IIT Delhi, subject to Right to Information rules/regulations.
- 4 SUB-CONTRACTING** : The Institute reserves the right to allow any work in connection with the project, experimental or otherwise, to be carried out by a third party as per Institute norms and procedures, provided this does not result in the danger of information of a confidential nature coming into the hands of unauthorized persons.
- 5 RESULT OF THE PROJECT** : The results of all work done at the Institute by the CI/Co-CI in connection with the project, incorporated in written reports shall remain the property of the Client. Results arrived at with little or no involvement on the part of the Client are available free of charge for the Client's own use. However, the CI/Co-CI/Institute reserves the right to use such results in connection with activities outside the scope of the project. If the Client consists of several individuals, all questions of Client, rights between the Clients must be settled between such individuals, and are of no concern to the CI/Co-CI/Institute. Unless otherwise agreed, all reports are to be sent to the Client. The CI/Co-CI/Institute has the right to retain a copy.

*Sovik Das*  
 Dr. SOVIK DAS  
 Assistant Professor  
 Department of Civil Engineering  
 Indian Institute of Technology Delhi  
 Hauz Khas, New Delhi 110016, India

Name & Signature of Consultant Incharge

*[Signature]*  
 Name & Signature of Client  
 Executive Engineer  
 डी.पी.ओ. एंड डी.आ.  
 D.P.O. I/D O.A.

Revised 07/2017

6. **INTELLECTUAL PROPERTY RIGHTS** : All rights pertaining to any intellectual property generated created/invented in the due course of the project, will be the joint property of IIT Delhi and the Client. Terms and conditions regarding transferring/assigning/selling these rights to the Client shall be governed by a separate written agreement if required.
7. **PUBLISHING THE RESULTS/OUTCOME OF THE CONSULTANCY** : The results/outcome of the consultancy shall not be exploited by the Client organization for its business interests by using IIT Delhi's name/logo through press advertisement/publicity material or in any other manner. Manuscripts of academic papers, brochures, advertisements or other form of published material which refer to or quote the proprietary results of the project shall be vetted by both parties before publication.
8. **COMMUNICATION OF RESULTS TO A THIRD PARTY** : The Cl/Co-Cl may not, without the written agreement of the Client, communicate the results of the project to a third party. The Client shall arrange the necessary written agreement of all parties on the Client's side who may have publication rights with respect to the project.
9. **PROJECTS FOR OTHER CLIENTS** : The Institute may undertake other projects in the same field provided – to the best of its knowledge and belief – there exists no danger of information of a confidential nature coming into hands of a third party.
10. **APPARATUS** : Instruments and/or equipment obtained in connection with the project and charged to the client remain the property of IIT Delhi, unless otherwise it is specifically agreed to by the Institute.
11. **TERMINATION OF THE PROJECT** : The Client has a right to terminate the project at any time, but shall be liable for all reasonable expenses incurred in connection with halting work already in progress according to the agreed work programme. The decision of IIT Delhi shall be final as far as reasonableness of the expenses is concerned. The Institute has also the right to terminate the project at any time except where otherwise agreed upon. The Client in this case will not be liable for any expenses incurred after the termination.
12. **PAYMENT** : The payment of consultation charges to IIT Delhi are to be made in advance and in full before the start of the project, *through Bank Transfer/ a demand draft drawn in favour of the Registrar, IIT Delhi and sent to the Consultant. Payments through cheque will not be accepted.* The charges will also include any applicable tax as prescribed by the Government of India or the Government of Delhi (or any other statutory body) from time to time.
13. **DISPUTES** : In the event of any dispute or difference between the parties hereto, such dispute or differences shall be resolved amicably by mutual consultation. If such resolution is not possible, then the unresolved dispute or difference shall be referred to a sole arbitrator to be nominated by the Director of the Institute for a reasoned Award. The seat of arbitration shall be within the campus of IIT Delhi and the language of arbitration shall be English. The Award of the arbitrator shall be binding on the parties to the dispute.
14. **DISCLAIMER** : The report on the consultancy project is the technical opinion of the Cl/Co-Cl based on his/her expertise in the particular area of research and in no way reflects the view(s) of IIT Delhi. IIT Delhi is not responsible for the accuracy or completeness of the report and the role of the Institute is limited to providing administrative support to the project.
15. **Goods and Services Tax** : As per GST Act 2017, the Goods and Services Tax will be levied on total consultancy charges and this amount is to be borne by the Client (The applicable GST is @ 18% w.e.f. 01.07.2017).

*Sovik Das*  
**Dr SOVIK DAS**  
 Assistant Professor  
 Department of Civil Engineering  
 Indian Institute of Technology Delhi  
 Hauz Khas, New Delhi 110016, India

Date: 05.04.2025

Place: New Delhi

Name & Signature of Consultant Incharge

(with office seal)

Name & Signature of Client

(with office seal)  
 Executive Engineer  
 D.P.D. / D.D.A.

Revised 07/2017

  
Dr. Sovik Das  
Assistant Professor

To,  
The Executive Engineer  
DDA, Delhi.

Date: 9<sup>th</sup> May 2025

**Sub: Requirement of relevant data for the project on rejuvenation of ponds in Mundka,  
Delhi**

Dear sir,

As per our discussion on 28<sup>th</sup> April 2025 with the DDA officials Mr Shivam and Mr Navneet at IIT Delhi, we require the following information to start our work on rejuvenation of ponds in Mundka, Delhi. Please provide this information at the earliest:

- Population of the area discharging sewage into the pond
- Water supplied to this population per day
- Catchment area of the pond
- Dimensions (Length, breadth and depth) of the pond
- High Flood Level (HFL) of the nearest drain where excess pond water can be discharge in case of overflow
- Annual rainfall data of the site
- Soil properties of the site

Please provide these details at the earliest so that we can start working on the project. Let me know if have any queries.

Thanks

*Sovik Das.*

Dr Sovik Das  
Assistant Professor,  
Department of Civil Engineering,  
Indian Institute of Technology (IIT) Delhi,  
Hauz Khas, New Delhi, India - 110 016.



718

26

दिल्ली विकास प्राधिकरण,  
DELHI DEVELOPMENT AUTHORITY  
द्वारका परियोजना खंड-1  
DWARKA PROJECT DIVISION-I

केंद्रीय नर्सरी, सेक्टर-5, द्वारका, नई दिल्ली

CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI

Email – ecdpd1@dda.org.in

No. F.4(20)/AE(P)/DPD-I/DDA/2025-26/222

Dated: 19/05/2025

To

Dr. Sovik Das,  
Assistant Professor,  
Environmental Engineering,  
Department of Civil Engineering,  
IIT Delhi, Hauz Khas, New Delhi-110016  
Email ID:- [dassovik@iitd.ac.in](mailto:dassovik@iitd.ac.in), [dassovik@gmail.com](mailto:dassovik@gmail.com)

Sub:- Details of 3 Nos. of water bodies(373/1,190/1,178/1) for rejuvenation of Ponds in Mundka Village.

Ref:- IIT Delhi letter dated 09/05/2025

Sir,

With reference to above cited letter issued by your office, it is stated that the detail sought is provided as under:

**1.Pond 1 Khasra No. 373/1 (Tokia Talab)**

- 1.Population: 2200 families (approx.)
- 2.Water supplied: 0.428 MGD per day or 3 MGD per week.(as per conveyed by DJB)
- 3.Approx. Area of Water body: 13404 sqm (As per Handing over and taken over records)
- 4.Catchment area of pond: 35 hectare (approx.)
- 5.Dimension of Pond: Max Length :-112 m  
Avg. Breadth :-84 m  
Max Depth : 9 to 12 m
- 6.HFL of nearest Drain: Data is not available in records
- 7.Annual Rainfall data: Already discussed. Online Available Rainfall data to be referred.
- 8.Soil properties: N/A.

**2.Pond 2 Khasra No. 190/1 (Shishuwala Talab)**

- 1.Population: 1800 families (approx.)
- 2.Water supplied: 0.25 MGD per day.(as per conveyed by DJB)
3. Approx area of water body: 13699 sqm (As per Handing over and taken over records)
- 4.Catchment area of pond: 20 hectare (approx)
- 5.Dimension of Pond: Max Length :-97.5 m  
Avg. Breadth :-36 m  
Max Depth : 8 to 12 m  
HFL not available
- 6.HFL of nearest Drain: Already discussed. Online Available Rainfall data to be referred.
- 7.Annual Rainfall data: referred.

## 3. Pond 3 Khasra No. 178/1

There is no pond available at site and vacant land available at site. (Water bodies to be developed)

1. Population:	1000 families around the vacant land (Approx.)
2. Water supplied:	N/A.
3. Approx area of water body:	1644 sqm (As per Handing over and taken over records)
4. Catchment area of pond:	Not specified
5. Dimension of Pond:	Max Length :105.71m Avg. Breadth :20.10m Max Depth :N/A
6. HFL of nearest Drain:	N/A
7. Annual Rainfall data: referred.	Already discussed Online Available Rainfall data to be
8. Soil properties:	N/A.

For further clarification and information you may contact Sh. Navneet AE (DPD-I/DDA) (Mob No-7838501096).

*Anshul*  
19/05/2025  
EE/DPD-I/DDA

Copy to:

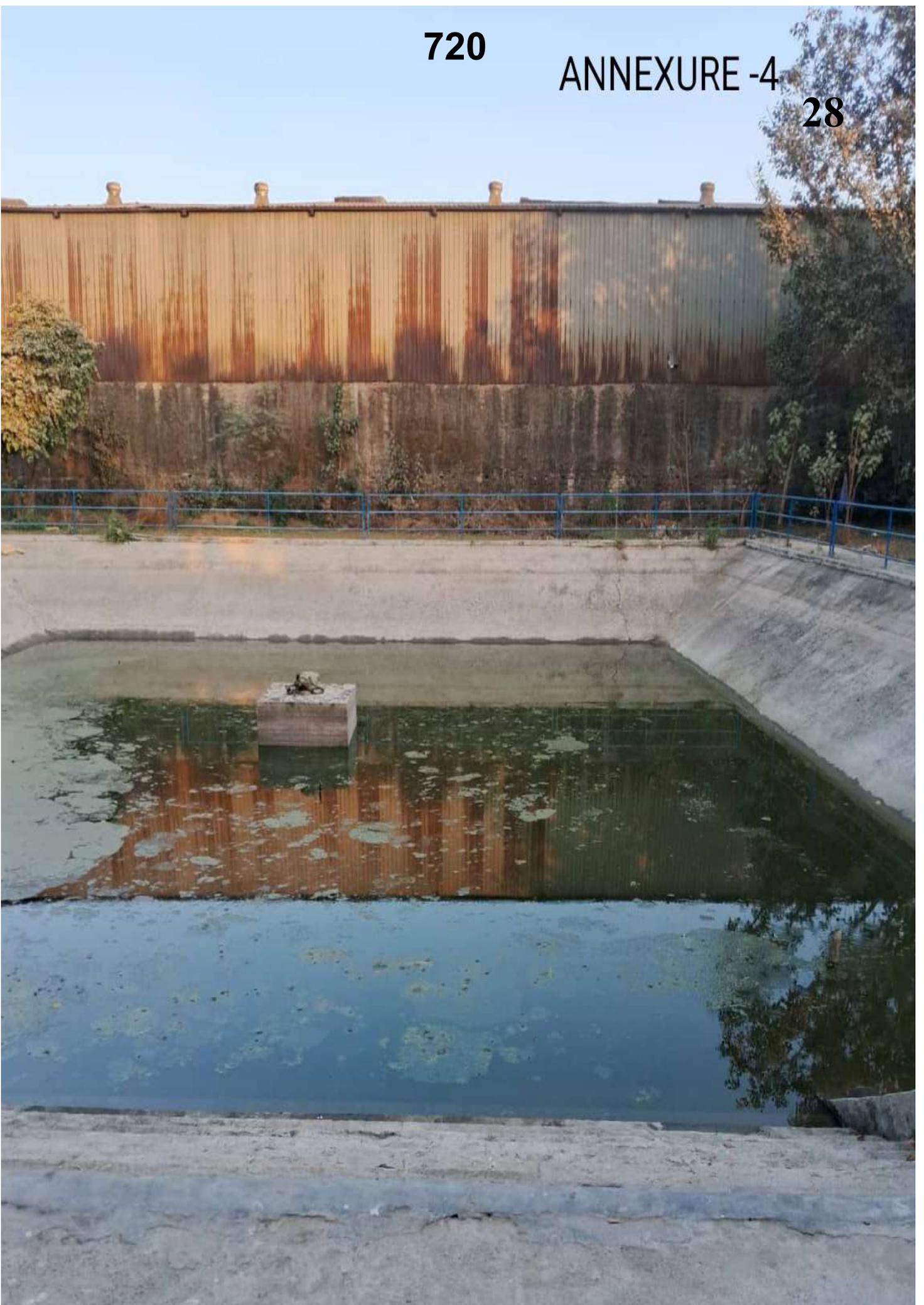
1. CE/Dwk, DDA for kind information.
2. SE/DCC-1, DDA for kind information.
3. AE-II/DPD-1, to pursue the matter with concern IIT Delhi official on urgent basis.

1  
EE/DPD-I/DDA

720

ANNEXURE -4

28





**DELHI DEVELOPMENT AUTHORITY**  
**OFFICE OF THE EXECUTIVE ENGINEER**  
**ROHINI PROJECT DIVISION - 3**

**4<sup>th</sup> FLOOR, D.D.A. OFFICE COMPLEX, SECTOR-14, ROHINI, DELHI-110085**

No.F.1(77)/EE/RPD-3/DDA/A/2024-25/117

Date: - 22-3-2025

To,

M/s Sunrise Enterprises,  
A-69, Adhyapak Nagar,  
New Delhi-110041.

**Name of work** : Conservation of Water Bodies in Rohini Zone.  
**SH:** : Desilting and maintenance of water body at Khasra  
no 142 of village Mundka, Delhi.

**Reference: -** 1) Performance Guarantee submitted by you vide your letter received through dairy no. 192 dated 15.02.2025

2) This office letter of intent/acceptance of your tender issued vide No F.1(77)/EE/RPD-3/DDA/A/2024-25/50 dated 12.02.2025.

Kind reference to above letters, your percentage rate tender for the above mentioned work has already been accepted on behalf of DDA at your tendered rates given as below: -

1.	Estimated cost	22,47,828.00/- (Rupees Twenty-Two Lakh Forty-Seven Thousand Eight Hundred Twenty-Eight only).
2.	Tendered Amount	INR 13,03,740/- (Rupees Thirteen Lakh Three Thousand Seven Hundred Forty Only)
3.	Percentage	@ 43.54% (Forty-Three Point Five Four) below the Estimated Cost
4.	Time allowed	45 Days

The Gross total amount of work to be done should be strictly within the tendered cost.

You are therefore requested to attend the office of the undersigned to sign the formal agreement with a stamp paper (non-judicial) worth Rs.50/- within 15 (Fifteen) days from the stipulated date of start, failing which the acceptance of work in your favor is likely to be withdrawn and the entire amount of Performance Guarantee deposited by you for this work shall be forfeited absolutely to the DDA.

You are also directed to contact the AE-II/RPD-3 at site for taking possession of site and commence the work within ten days from the date of issue of this letter.

|  
EE/RPD-3/DDA

## Copy to: -

1. CE (Rohini) DDA - *for kind information.*
2. SE/RCC -1 &3 Rohini, DDA.
3. F. O. to CE (Rohini), DDA
4. Sr.AO/CAU (Rohini), DDA
5. EE/QAC-V, DDA.
6. All EE's Rohini Zone.
7. Labour Commissioner, 15, Rajpur road, Delhi,
8. AO(W)- III, DDA.
9. Secretary, CRB, Vikas Minar.
- ✓ 10. All AEs &AE(P), AAO/ ASO, RPD-3/DDA. AE-3
11. Notice Board RPD-3/DDA.
12. NIC, New Delhi for information and necessary action.
13. Agreement Copy - *forming part of the Agreement.*
14. Director (System) for uploading on DDA website.

*Hbuel*  
*27-3/2025*  
EE/RPD-3/DDA

724

ANNEXURE (6)

32

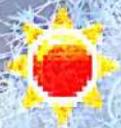


38/4, Veena Enclave, Mundka, New Delhi, Delhi, 110081, India

New Delhi

Delhi

India



37°C

99°F

2025-04-22(Tue) 10:23(am)



M2R8+3WX, Balmiki Basti, Mundka, Delhi, 110081, India

Delhi  
Delhi  
India



37°C  
99°F

2025-04-21 (Mon) 10:52(am)



38/7/1, Veena Enclave, Mundka, New Delhi, Delhi, 110081, India

New Delhi

Delhi

India



37°C

99°F

2025-04-22(Tue) 10:22(am)





M2R8+3WX, Balmiki Basti, Mundka, Delhi, 110081, India

Delhi

Delhi

India



33°C

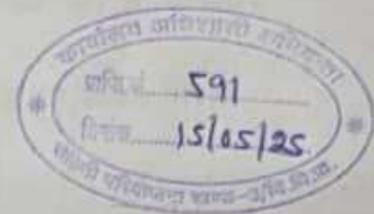
91°F

2025-04-29(Tue) 11:21(am)

सेवा में,

दिनांक. 29.04.2025

The Executive Engineer  
Rohini Project Division-3  
Delhi development authority  
4th Floor DDA Zonal Building  
Madhuban Chowk, Rohini Delhi-110085



विषय- तालाब की चार दिवारी करने पर आपत्ति हेतु पत्र।

महोदय,

सविनय निवेदन यह कि आपका विभाग (DDA) खसरा 142 जो कि मुण्डका में स्थित तालाब की जमीन है कि चार दिवारी करवा रहा है इस खसरा न0.142 पर जाने के लिए कोई रास्ता नहीं है तीन तरफ से खाता न0.1116 की जमीन है जो कि दिलीप सिंह और उनके साझेदारों की जमीन है चौथी तरफ खाता न0.1225 की जमीन है जो कि राजेश व उसके साझेदारों की जमीन है तालाब का कोई रास्ता नहीं होने के कारण आपका विभाग हमारी जमीन के अन्दर से जाकर तालाब की चार दिवारी कर रहा है जिस पर हमें आपत्ति है।

हमारी जमीन पर जाकर कोई भी निर्माण कार्य न किया जाय।

इसके अलावा जहां पर वास्तविक तालाब है वो जमीन हमारे खाते में लगाई हुई है और जहां समतल जमीन है उस पर खसरा न0.142 की जमीन लगाई हुई है जिस पर अपना विभाग चारदिवारी कर रहा है यह गलती भूमि व राजस्व विभाग से हो रखी है अगर आप इसकी चारदिवारी कर भी दोगे तो इसमें कोई पानी इकट्ठा नहीं होगा।

आपत्ति के निम्नलिखित कारण और भी है :-

1. अगर देखा जाय तो तालाब रास्ते पर न होने के कारण इसका कोई महत्व नहीं रह जाता है।
2. तालाब मुख्य रूप से पानी इकट्ठा करने और भू जल स्तर को बनाये रखने के लिए बनाये जाते हैं परन्तु समतल जमीन होने कारण इसमें कोई पानी इकट्ठा नहीं होगा।

3. तालाब के पानी का उपयोग पशु पक्षियों व अन्य जीवों के पीने के लिए भी किया जाता है परन्तु तालाब का कोई भी रास्ता न होने के कारण कोई भी पशु पक्षी उसमें नहीं जा पायेगा।

अतः आपसे निवेदन है कि उपरोक्त विषय की संवेदनशीलता को समझते हुए उचित निर्णय लें।

भवदीय

मो0.8447108627

1. दिलीप सिंह पुत्र श्री भगवान सिंह *Dilip Singh*
2. यशवीर सिंह पुत्र श्री बलवीर सिंह *यशवीर*
3. अशोक कुमार पुत्र श्री धीर सिंह *अशोक*
4. अनिल कुमार पुत्र करण सिंह *Anil*
5. सुनील कुमार पुत्र करण सिंह *Sunil*
6. नरेश पुत्र शमशेर सिंह *Narash*
7. राजेश पुत्र समेराम *राजेश*
8. राजेन्द्र पुत्र समेराम *राजेन्द्र*
9. राजकुमार पुत्र समेराम *Rajkumar*
10. अनिल कुमार पुत्र जयचन्द *अनिल कुमार*
11. सुनील कुमार पुत्र जयचन्द *Sunil*
12. मंजीत लाकड़ *मंजीत*

# ANNEXURE - 8



दिल्ली विकास प्राधिकरण  
कार्यालय अधिशासी अभियंता  
रोहिणी परियोजना खण्ड-3  
गधुवन चौक, सेक्टर-14,  
रोहिणी, दिल्ली-110085

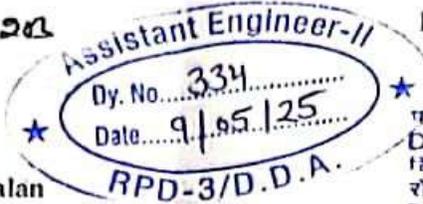


No.F.1(83)AE-II/RPD-3/DDA 121

Date: 05/05/2025

To,

Station House Officer  
Police Station Mundka  
New PVC Market Tikri kalan  
Delhi, 110041



पावली संख्या..... 758  
Diary No..... 6/5/25  
दिनांक / Date.....  
रोहिणी सिविल सर्कल-3 दि.वि.प्रा.  
Rohini Civil Circle-3 DDA

**Sub: Providing the police force for execution of work in water body at khasra no. 142, Village Mundka .**

In reference to above cited subject, it is intimated that this office has awarded the work for protection and rejuvenation of the water body at Khasra no. 142 of Village Mundka on the direction of Hon'ble NGT Court. The scope of work includes Construction of boundary wall around the water body of khasra no 142 ,near Satlok Ashram in Mundka. The land of water body is demarcated at site by concerned Revenue, GNCTD and LM branch of DDA. The land of water body is inside around 100 metres from main road. Some unknown persons claiming their land around the water body are obstructing the movement of machinery and material to the said water body and creating hinderance in execution of work. They have been requested to cooperate in government work and let the work be done but these persons are not allowing the work to start. This work holds immense importance as it is being monitored by Hon'ble NGT Court. The orders issued by Hon'ble NGT along with photographs are hereby enclosed for ready reference. Hence, you are requested to provide necessary police force for smooth execution of the work at the earliest as the next date of Hearing in Hon'ble NGT Court is 23.05.2025. For any kind of assistance, Sh. Meher Manish Verna, JE from this office can be contacted at Mob No. 8726246997.

**Executive Engineer  
RPD-3/DDA**

Copy to:-

1. CE(RZ) for kind information please.
2. SE/RCC-3/DDA for kind information please.
3. EE,DPD-1,DDA for kind information please in resepct of NGT Court Case vide OA No. 311/2022 titled as Dr. Jeet Singh Yadav V/s GNCTD & ors.
4. AE-II for information and pursuance.
5. Guard File.

Handwritten notes and signatures:  
- A large signature on the left.  
- "Execution of order" written in the center.  
- "EE/RPD-3/AE-II for smooth execution of order" written in the center.  
- "RZ" and "07/05/25" written at the bottom right.

Handwritten signature of Executive Engineer  
**Executive Engineer  
RPD-3/DDA**

No: F.15(32)/AEC(P)/EE(P)/24-25/CC-I/36

Dt: 25/4/25

To

✓  
The Executive Engineer,  
DPD-1, DDA,  
Central Nursery, Sector-5,  
New Delhi-75.

N.O.W:- Conservation of water bodies.  
SH:- Rejuvenation (1<sup>st</sup> stage) of water bodies having Khasra No. 373/1, 163/1,  
178/1, 190/1 in Mundka Village.

Ref:- EE/DPD-1 tender file F.54(769)/DPD-1/DDA/A/2024-25/74

The percentage rate tender of M/s MOHTRAM ALI JAHUAR invited for the above mentioned work, is hereby accepted at the quoted rates, terms and conditions given below:-

- I. (a) Estimated Cost: Rs. 1,50,86,982/- (Rs. One Crore Fifty Lakhs Eighty Six Thousand Nine Hundred Eighty Two Only)
- (b) Quoted Amount: Rs. 76,18,925.91/- (Seventy Six Lakhs Eighteen Thousand Nine Hundred Twenty Five and Ninety One Paisa Only)
- (c) Accepted Amount: Rs. 76,18,925.91/- (Seventy Six Lakhs Eighteen Thousand Nine Hundred Twenty Five and Ninety One Paisa Only)
- (d) D.S.R. applicable: 2023
- (e) Time allowed: 90 Days

2. The tender documents should be compared with the original NIT & corrections, if any, may be made before drawn the agreement. The responsibility for the correctness of the tender documents in all respects shall rest with the Executive Engineer and all corrections if any, in the tender documents shall be attested under both the parties i.e. the EE and the contractor.

3. The signatures of the contractor should be obtained being online tendering system and properly witnessed.

P.T.O.

4. Before the Award letter is issued to the agency provisions contained in clause 1 and sub clauses there under, regarding Performance Guarantee, be complied with.
5. It should be ensured that acceptance of the tender is immediately conveyed to the contractor after completion of the required formalities before expiry of the validity period.
6. EE is directed to ensure that all the conditions/additional conditions incorporated in the NIT should be strictly adhered to by the agency.
7. EE is also directed to ensure the adequate budget provision exist before getting the work started.
8. An attested copy of the agreement should be sent to this office and also issued to the agency immediately after its execution.
9. **CRB** reports have not been received in this office so far. EE to ensure to get/ receipt of satisfactory reports to his satisfaction before award of work.
10. Any discrepancy found in this letter be immediately conveyed to the undersigned.
11. It may be ensured that the copy of award letter to be issued to the agency is also uploaded on DDA's website.
12. **EE/DPD-1** shall ensure that all safety measures are taken during execution of work as per conditions of NIT/Agreement.
13. After issue of award letter to the agency, all pages of agreement serially numbered, blank pages crossed and attested.
14. **EE shall ensure the quality of work should be maintained as per specifications strictly.**
15. **If any deviation or extra item cropped up during execution, same shall strictly followed by CL-12.2.**

Encl: - (1) Original Tenders File (01 no.).  
(2) NIT in original  
(3) All relevant & supporting documents etc.

  
SUPERINTENDING ENGINEER  
DCC-1,DDA

**Copy to:**

1. CE/Dwarka/DDA, for kind information.
2. Dy. CAO (CAU), DWK/DDA for information.
3. Guard File.

  
SUPERINTENDING ENGINEER  
DCC-1,DDA

734  
दिल्लीविकासप्राधिकरण,  
Delhi Development Authority  
द्वारका परियोजना खंड-1  
Dwarka Project Division-1  
केंद्रीयनर्सरी, सेक्टर -5, द्वारका, नईदिल्ली,  
Central Nursery, Sector-5, Dwarka, New Delhi

42

F. 54(769)DPD-1/DDA/A/2024-25/ 211

Dated 03/05/2025

To

Sh. Mohtram Ali Jauhar  
D-15/1 Okhla Vihar, Jamia Nagar,  
New Delhi- 110025.

Name of work : Conservation of water bodies.  
SH : Rejuvenation (1st Stage) of water bodies having Khasra No. 373/1,  
163/1, 178/1, 190/1 in Mundka Village  
Ref. : NIT 10/EE/DPD-1/DDA/2024-25.

Dear Sir,

Your percentage rate tender dated 03/04/2025 for the above mentioned work has been accepted by the competent authority on behalf of DDA at your quoted rates with the tender value of Rs.76,18,925.91p. Say Rs. 76,18,926/- (Rs. Seventy Six Lacs Eighteen Thousand Nine Hundred & Twenty Six only).

You are requested to submit the performance guarantee to the tune of 5% of tendered amount i.e. Rs.3,80,946/- (Rs. Three lacs Eighty Thousand Nine Hundred and Forty Six Only) within 07 days from the date of issue of this letter in the form of FDR or Guarantee Bond of any schedule bank or the State Bank of India in favour of Sr. Accounts Officer, CAU/Dwarka, DDA valid up to 6 months beyond the stipulated date of completion, alongwith the applicable labour licenses and programme chart, as per terms & conditions of the tender documents.

In case the performance guarantee is not submitted within above mentioned period plus extension if any as per NIT, then your tender shall be rejected and entire amount of EMD shall be forfeited.

Yours faithfully,

अधिशायीअभियंता / द्वा.प. खं-1  
Executive Engineer / DPD-1  
दि. वि. प्रा. / द्वारका, नईदिल्ली  
D. D. A. / Dwarka, New Delhi

Copy to:

1. Sr. A.O. CAU(Dwk)/DDA.
- ✓ 2. Agreement.

अधिशायीअभियंता / द्वा.प. खं-1  
Executive Engineer / DPD-1